

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO-416
ANSWERED ON-23/07/2025

ROAD SAFETY AUDIT

416. SHRI ASHOKRAO SHANKARRAO CHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) details of road safety audit conducted by Government during the last three years and current year;
- (b) whether, despite having one of the highest road accidents deaths in the world, there are only few States in the country where said road safety audit has been conducted/carried out;
- (c) whether Government has directed the State Governments to conduct road safety audit to find out possible reasons for accidents on National and State Highways;
- (d) if so, the details thereof; and
- (e) whether Government propose to prepare a uniform policy for all the States regarding road safety audit and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) Government in Ministry of Road Transport and Highways is mandated with the task of constructing and maintaining National Highways in the Country. Works of National Highways are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures are taken during design, construction, operation and maintenance stages.

Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory at all stages i.e. design, construction, operation and maintenance etc. Road safety audit of National Highways has been conducted in a length of 1,12,561 km during last three years. State Highways and other categories of roads come under the purview of the concerned States/UTs.

Electronic Detailed Accident Report (eDAR) (erstwhile iRAD – Integrated Road Accident Database) has been developed, a central repository for reporting, management and analysis of road accidents data across the country, duly integrated with other relevant IT applications, like VAHAN, Sarathi, CCTNS, PM Gati Shakti etc. It covers all categories of roads including

State Highways. It provides data-driven insights to the implementing agencies to support policy formulation and strategic decision-making. This enables authorities to identify accident-prone locations through analytics, implement preventive measures, monitor the actions taken, and ensure efficient processing of road accident claims. Government has advised all States and Union Territories to utilize eDAR data for enhancing road safety across the country.

In compliance of the direction of the Supreme Court Committee on Road Safety (SCCoRS) vide its letter dated 29th March 2022, all the States/UTs have been requested to constitute District Road Safety Committees (DRSCs) under Section 215(B) of the Motor Vehicles Act, 1988. As per the terms of reference outlined in the said letter of SCCoRS, one of the key responsibilities of the DRSC is to provide recommendation to the State Road Safety Council/ Lead Agency of State about road safety measures especially with regard to identification of major accident-prone areas/ black spots etc.
